

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NOs. 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274/94.

1. Kum. Shobha B. Patil
2. Shri A.S. Rane
3. Shri P.P. Dalvi
4. Kum. Sangita G. Pilankar
5. Kum. Asha P. Sawant
6. Shri S.R. Chipte
7. Shri S.D. Shinde
8. Shri Suhas R. Kalambate
9. Shri Surykant R. Moberkar
10. Kum. Arati V. Naik
11. Maharashtra Rajya Janagana Karmachari Sanghatana through the Secretary Raghunath Ganpat Mane

Applicants

V/S.
Union of India & Ors.

Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri R.Rangarajan

Appearance

Shri V.S. Masurkar
and Ms. S. Sarnaik
Advocates
for the Applicants

Shri R.K. Shetty
Advocate
for the Respondents

GENERAL JUDGEMENT

Dated: 28.2.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard. Admit. By these 11 applications the applicants pray for a declaration that the three contracts of service executed by them in 1992, 1993 and 1994 were malafide, arbitrary, unconstitutional, opposed to public policy and violative of the provisions of contract labour (Regulation and Abolition) Act, 1970 and that they be deemed to have been appointed as temporary employees and entitled ~~as much~~ to all rights and privileges including emoluments in the regular scale of pay and for a direction to give them the

would be discharged from the contract after 28th February 1994, but we find that to a limited extent we may adopt the direction made by the Lucknow Bench and we, therefore, direct that if the respondents want to fill up the vacancies which would be caused consequent upon the discharge of the applicants within a period of one year from today, the respondents shall consider the case of the applicants on priority basis for the vacancies to be filled up within one year by waiving the age bar to the extent they have been employed with the respondents in the Census Department.

In the event of the Special Leave Petition of the Lucknow Bench decision being dismissed and ^{the} direction to frame a scheme as directed by that Bench remains unaltered, the applicants should also be given ^{the} advantage of the scheme framed pursuant to the decision of the Lucknow Bench.

Liberty to the parties to file fresh OAs in the light of the decision which may be rendered by the Supreme Court in the special leave petition.

7. With these directions these applications are disposed of. No order as to costs.

(R.RANGARAJAN)
MEMBER (A)

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.